

क्रम संख्या	नये ठेकेदारों के नाम
5. मैसर्स सत्यनारायण प्रताप जी एंड संस	अकोला तथा वर्धा
6. श्री एन० एन० मार्खंजानो	पचोरा
7. मेसर्स वी०एल० शर्मा एंड ब्रादर्स	चालीसगांव
8. वन्डर्स कोआपरेटिव सोसाइटी भुसावल	भुसावल
9. श्री देवी दास सेवाराज	वलहाशाह
10. श्री रमेश लहानू चावडे	वानी
11. श्री नेमीचंद रतनलाल भोतदार	त्रोरा तथा हिंगनघाट
12. श्री मोतीराम वी० चौहान	पालघर
13. श्री मंगल सिंह	सफाला
14. श्री एस०एस० शर्मा	वर्गांव
15. श्रीमती सारदाबेन जे० वकील	दहानूरोड
16. श्री वित्तल विश्वेल वार	मुदुरवेद
17. श्री पंडारीनाथ	मुगत
18. श्री त्रिनाथ सिंह	रोटेगांव
19. श्री चिरंजी लाल	उदगीर
20. श्री जी०डी० गुप्ता	बाथर
21. श्री के०सी० अग्रवाल	होटगी

स्टेशन/स्टेशनों के नाम जहां ठेका प्राबंठित किया गया

22. मेसर्स एस०आर० हुसेन एंड संस	सोलापुर
23. श्री एस०एस० सुब्रमण्यम	अक्कोलकोट रोड
24. श्रीमती के०वी० नागरकर	कुर्दुवाडी
25. श्रीमती एम०एम० पाटिल	कुर्दुवाडी (एन जी)
26. मैसर्स एम०बी० अग्रवाल एंड संस	दौड आंर मोहाल
27. मैसर्स एस० आर० जोशी एंड क०	पारेवडी
28. श्री घोलप—जी०एन०	पूली
29. श्री के०एफ० मेशराम	तुमसर रोड
30. श्री आर०के० देहरीयर	पलारी
31. श्री गंगाधर वारुदवार	मुलनरोड

Drafting of Bills in Hindi

5856. SHRI SUSHIL KUMAR DHARA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what are the difficulties in drafting Bills etc. in Hindi instead of getting them translated after drafting through the medium of English;

(b) whether Government propose to reverse the process by doing original drafting in Hindi and then getting them translated into English; and

(c) period of time by which there will be complete switch over from English to Hindi?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) to (c). Under article 348 of the Constitution, until Parliament by law otherwise provides, the authoritative texts of all Bills to be introduced or amendments thereto to be moved in either House of Parliament, shall be in the English language. No such law has been enacted by Parliament so far. Section 5(2) of the Official Languages Act, 1963, which has been brought into force with effect from 1st October 1976, also provides that the authoritative text in English of all Bills to be introduced or amendments thereto to be moved in either House of Parliament shall be accompanied by a translation of the same in Hindi authorised in such manner as may be prescribed by the rules made under the Act. Therefore, until parliamentary legislation is enacted to provide for the introduction of Bills in either House of Parliament in English and Hindi, both versions being treated as authoritative texts, the question of drafting the Bills in Hindi will not arise.

Changes made in the Laws and Regulations by the Former Government

5857. SHRI SUSHIL KUMAR DHARA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any study has been made of changes made in various laws and regulations in addition to amendments to the Constitution of India during the regime of former Government of India;

(b) if so, whether the changes so incorporated are of a nature which do not fit in with the main objective of the Constitution as envisaged by the original Constitution makers;

(c) whether Government are considering to re-amend such of the laws as are repugnant to the Constitution or originally framed or do not enjoy popular support; and

(d) at what stage is the process and the time likely to be taken to complete it?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) No formal study has yet been made in this regard.

(b) Does not arise.

(c) and (d). The Prevention of Publication of Objectionable Matter Act, 1976, which was passed earlier has been repealed and the Parliamentary Proceedings (Protection of Publication) Act, 1956, which was repealed has been re-enacted. No other proposal in respect of changes made in the various laws and regulations referred to has been received in this Ministry.

Wagon Shortage in Bhusawal Division

5858. SHRI VASANT SATHE: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that there is acute wagon shortage in Bhusawal Division resulting in bottlenecks in transport of banana and other goods from the region;

(b) if so, full facts about the problem; and

(c) the steps taken/proposed to meet the demand for wagons in the Division?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) No.